

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40301 of 2013

(Arising out of Order-in-Appeal No.50/2012 (M-II) dt.29.10.2012 passed by Commissioner of Central Excise (Appeals), Chennai]

**M/s.Tractors and Farm Equipment Ltd,
Spares Division**
Sembium, Chennai – 600 011

Appellant

VERSUS

Commissioner of Central Excise
Chennai –II Commissionerate

Respondent

APPEARANCE:

For the Appellant : Sh.R.Ravi Kumar, Advocate
For the Respondent : Sh.L.Nandakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :13.02.2020
DATE OF DECISION :13.02.2020

FINAL ORDER No.40587/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp